

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.307

New IA/1428/ND/2024, IN IB/445/ND/2023

IN THE MATTER OF:

Ibdi Trusteeship Services Limited	...	Applicant
Versus		
Shree Vardhman Buildprop Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 22.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Pranjit Bhattacharya, Adv. Tarini Khurana
For the Respondent	: Adv. Pooja Mehra Saigal, Adv. Rajat Joneja, Adv. Sakshi Kapoor

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

New IA/1428/ND/2024

Mr. Pranjit Bhattacharya, Learned Counsel for the applicant and Ms. Pooja Mehra, Learned Counsel for the respondent are present through video-conferencing. This is an application filed on behalf of the Respondent under Rule 11 of the National Company Law Tribunal Rules, 2016 seeking leave to place on record additional facts and documents. It is seen from the order dated 07.03.2024, this Tribunal has already reserved the matter in IB/445/ND/2023. Let this matter be posted to 22.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)